GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4821 ANSWERED ON:04.05.2012 INTEGRATED ACTION PLAN Pangi Shri Jayaram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any plans to implement the Integrated Action Plan(IAP) for selected Tribal Districts and Districts affected by Left Wing Extremism;
- (b) if so, the details thereof;
- (c) whether changes have been made in the set up of the IAP Council at district level to include elected representatives;
- (d) if so, the details thereof;
- (e) the funds sanctioned and released alongwith its utilization reported by the State Governments during 2010-11 and 2011-12 in addition to the other schemes with emphasis on Odisha District; and
- (f) the action taken/proposed to be taken by the Government for speedy execution of works under IAP?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a) to (f): As per information received from Planning Commission, the Integrated Action Plan (IAP) for 60 selected tribal and backward districts in 9 states was approved by the Government on 25.11.2010 with a block grant of Rs. 25 crore and Rs. 30 crore per district for 2010-11 and 2011-12 respectively, to be placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. On 7.12.2011, 18 additional districts have been included under IAP taking the total to 78 districts and IAP has been extended to 2012-13 in its present form. The District-level Committee has the flexibility to spend the amount for development schemes according to need, as assessed by it. The State Governments and the District Collectors/ District Magistrates have also been advised to ensure a suitable form of consultation with the local Member of Parliament on the schemes to be taken up under IAP. The District-level Committee has to draw up a Plan consisting of concrete proposals for public infrastructure and services such as school buildings, anganwadi centres, primary health centres, drinking water supply, Village Roads, electric lights in public places such as PHCs and schools, etc. The schemes so selected will show results in the short term. The Development Commissioner / equivalent officer in charge of development in the State is responsible for scrutiny of expenditure and monitoring of the IAP. State wise funds allocations/ releases and expenditure during 2010-11 and 2011-12 are as follows:

(Rs. in crore)

- SI. No. State Release Release Total Total 2010-11 2011-12 Release Expenditure
- 1 Andhra Pradesh 50.00 240.00 290.00 81.15
- 2 Bihar 175.00 270.00 445.00 169.59
- 3 Chhattisgarh 250.00 300.00 550.00 383.27
- 4 Jharkhand 350.00 510.00 860.00 590.40
- 5 Madhya Pradesh 200.00 240.00 440.00 265.20
- 6 Maharashtra 50.00 60.00 110.00 78.51
- 7 Odisha 375.00 540.00 915.00 547.63

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8 Uttar Pradesh 25.00 90.00 115.00 43.53
9 West Bengal 25.00 90.00 115.00 28.69
Total 1500.00 2340.00 3840.00 2187.97
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The District Collectors/District Magistrates upload data online on the MIS portal developed by the Planning Commission which can be reached at http://pcserver.nic.in/iapmis. Further, 20 video conferences have been held since the inception of the scheme to review progress and ensure speedy execution of works.